

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1530
TO BE ANSWERED ON 04.12.2024**

CSR ACTIVITIES

**1530. SHRI G M HARISH BALAYOGI:
SHRI MAGUNTA SREENIVASULU REDDY:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the details regarding the CSR activities undertaken by the Central Public Sector Enterprises (CPSE) and their subsidiaries of Indian Railways, zone and location wise, current status, funds allocated and utilized, implementing agency during the last five years, year-wise;**
- (b) the details regarding the CSR activities undertaken with collaboration with any Trusts and/or NGO zone and location-wise, current status, funds allocated and utilized, implementing agency, during the last five years, year-wise;**
- (c) the details regarding the challenges faced by these enterprises/subsidiaries/NGO/Trust in implementing their CSR activities and the steps undertaken to address them;**
- (d) whether these Enterprises and their subsidiaries have adhered to their respective CSR action plans, if so, the details thereof, if not the reasons therefor; and**
- (e) the details regarding the action being undertaken against them for non-fulfilment of their CSR action plans?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1530 BY SHRI G M HARISH BALAYOGI AND SHRI MAGUNTA SREENIVASULU REDDY TO BE ANSWERED IN LOK SABHA ON 04.12.2024 REGARDING CSR ACTIVITIES

(a) to (e): As per the section 135 of The Companies Act, 2013, every company having net worth of rupees five hundred crore or more, or turnover of rupees one thousand crore or more or a net profit of rupees five crore or more are liable to spend in every financial year at least two percent of the average net profits of the company made during the three immediately preceding financial years on social welfare projects.

As per DPE's guidelines dated 10th December 2018, a common theme is required to be identified each year for undertaking CSR by PSUs on which 60% of annual CSR expenditure of PSUs should be spent. Remaining expenditure can be on other activities specified in Schedule VII of Companies Act, 2013. Mostly local areas activities are given preference. Also, aspirational districts are to be given due priority.

The common themes for the last 5 years are as under:

Year	Theme
2020-21	‘Health and Nutrition’
2021-22	‘Health & Nutrition’, with special focus on Covid related measures including setting up makeshift hospitals and temporary Covid-Care Facilities’
2022-23	‘Health and Nutrition’
2023-24	‘Health and Nutrition’
2024-25	‘Health and Nutrition’ and ‘PM’s Internship Scheme’.

The Railway PSUs are reporting CSR activities and expenditure in their Annual Reports, which are available at the websites of respective PSU.

The Railway PSUs and their subsidiaries adhere to the CSR action in line with the Companies Act, 2013, the CSR Rules and guidelines issued from time to time by the Department of Public Enterprises. The PSUs and their subsidiaries also follow their CSR & sustainability policy which covers the scope, vision, mission and other parameters of CSR action plan.
